THE WORKING JOURNALISTS AND OTHER NEWS-PAPER EMPLOYEES (CONDITIONS OF SERVICE) AND MISCELLANEOUS PROVISIONS (AMEND-MENT) ACT, 1981

No. 36 of 1981

[18th September, 1981.]

An Act further to amend the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955.

BE it enacted by Parliament in the Thirty-second Year of the Republic of India as follows:—

Short title and commencement.

- 1. (1) This Act may be called the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Act, 1981.
- (2) It shall be deemed to have come into force on the 13th day of August, 1980.

Amendment of section 2. 2. In section 2 of the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 (hereinafter referred to as the principal 45 of 1955. Act), in clause (f), for the words "who is employed as such in, or in relation to, any newspaper establishment", the words "who is employed as such, either whole-time or part-time, in, or in relation to, one or more newspaper establishments" shall be substituted.

Insertion of new section 16A.

3. After section 16 of the principal Act, the following section shall be inserted namely:—

"16A. No employer in relation to a newspaper establishment shall, by reason of his liability for payment of wages to newspaper employees at the rates specified in an order of the Central Government under section 12, or under section 12, read with section 13AA or section 13DD, dismiss, discharge or retrench any newspaper employee.".

Employer not to dismiss, discharge, etc., newspaper employees.

12 of 1981

4. (1) The Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Ordinance, 1981, is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act.